

Most Urgent

**GOVERNMENT OF NCT OF DELHI
DELHI DISASTER MANAGEMENT AUTHORITY**

In continuation to earlier communication dated 15.04.2020 regarding requisitioning of 22 COVID Testing Centres (CTC), all District Magistrates are required to finalise the compensation to be paid for the requisitioned premises as per the provisions contained in Section-66 of Disaster Management Act, 2005.

The District Magistrates may also constitute a committee under them for finalising the compensation which may comprise of the ADM, Executive Engineer (to be nominated by PWD) and senior-most Accounts functionary of the District. Due diligence and prudence must be used while finalising the compensation, keeping in mind the provisions of Section-66 of the Act and also the current business scenario in view of the present lockdown, opportunity cost of the premises and online rates of the said premises or similar premises in same/similar locality.

This exercise must be completed within two days. The compensation so finalised will also need approval of the Finance Department, GNCTD.


(Sanjeev Khinwar)
Pr. Secretary (Revenue)/
Divisional Commissioner

All District Magistrates

U.O. No. F.DDMA/COVID/2020/93-105

Date: 17.04.2020

Copy forwarded to Pr. Secretary, PWD, GNCT of Delhi